

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-210(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.08.2017**

NAME OF THE COMPANY: M/s. PR International V/s. M/s. GTHS Retails Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016

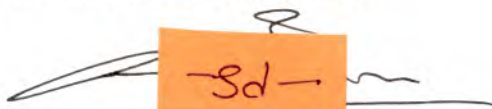
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: For Petitioner (s) : Mr. Sachin Jain, Advocate

For Respondent (s) : None.

Order

Recommendation has been received from the IBBI proposing the name of Mr. Sandeep Kumar Bhatt (Regn. No. IBBI/IPA-001/IP-P00379/17-18/10636), 83B, pocket 4, Mayur Vihar, Phase 1, New Delhi-110091, Email [Id- skbmica@gmail.com](mailto:skbmica@gmail.com), Mobile no. 9971066266 as the IRP in this case. His appointment is being confirmed by this Bench as the IRP. Ld. Counsel for the petitioner is apprised of the same. The confirmation of appointment may also be communicated to the respondents and the IRP by the petitioner. The IRP shall cause publication and take all such necessary and further steps as required under the statute and file Report be filed within the statutory period.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]